



2026:AHC-LKO:21118

**HIGH COURT OF JUDICATURE AT  
ALLAHABAD  
LUCKNOW**

**CRIMINAL MISC. BAIL APPLICATION No. - 1643 of 2026**

Sushil Kumar Verma

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Home  
Lko.

.....Opposite  
Party(s)

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|-------------------------------|---|--------------------------------|
| Counsel for Applicant(s)      | : | Satendra Kumar (Singh), Shivam |
| Counsel for Opposite Party(s) | : | G.A.                           |

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**Court No. - 28**

**HON'BLE RAJEEV BHARTI, J.**

Heard learned counsel for the accused-applicant as well as learned A.G.A. for the State and perused the record.

In the prosecution case, it is alleged that the applicant along with other co-accused persons, was a member of a gang engaged in the illegal preparation and modification of Aadhaar cards for Bangladeshi, Rohingya, Pakistani, and Nepali nationals on the basis of forged documents. The forged Aadhaar cards were allegedly being used for obtaining Indian passports and other government benefits.

Learned counsel for the applicant submits that a perusal of the recovery memo shows that from the search of the applicant, three mobile phones and cash amounting to Rs.7,050/- have been alleged to be recovered, which belong to the applicant himself and not linked with the crime. The applicant has not been named in the first information report. His name has surfaced in the confessional statement of co-accused Rajkumar Gupta who has been granted bail vide order dated 16.3.2026 passed in Bail No.1339 of 2026. It is further submitted that the applicant has no previous criminal history.

It is also submitted that the other co-accused persons, namely Vishal Kumar,

Himanshu Rai, Akshay Kumar Saini, Salman Ansari, Maruf and Talib Ansari, who have been assigned specific roles and are named in the FIR, have already been granted bail by this Court vide orders contained in Annexure No.5 to the bail application. Thus, the applicant's case is on better footing than the co-accused persons.

Learned counsel for the applicant seeks parity with the bail orders of the said co-accused persons.

It has been further submitted that applicant is in jail since 30.01.2026 and, if facility of bail is granted, there is no apprehension that he will flee from the judicial process and he will abide by the orders passed by the Court below and will co-operate in speedy trial of the case.

Learned A.G.A. has opposed the prayer for bail but has not disputed the factual submissions made by the learned counsel for the accused-applicant.

On due consideration of aforesaid, including the facts that the applicant has been languishing in jail since 30.01.2026 and he has no previous criminal history so also the bail orders of the co-accused persons, named above, I find it to be a fit case for enlarging the applicant on bail on the ground of parity.

Accordingly, the bail application is allowed, on the ground of parity.

Let the applicant Sushil Kumar Verma, involved in Case Crime/FIR No. 09/2025 under Sections 152, 338, 318(4), 319, 336, 337, 340 and 61(2) BNS, Police Station ATS, UP, District Lucknow, be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the

present bail application and shall have no bearing on the merits of the trial.

**(Rajeev Bharti,J.)**

**March 24, 2026**

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